

डा० राम मनोहर लोहिया : यह एग्जोरेन्स दिया है ।

श्री बागड़ी : एग्जोरेन्सेस में रकबा हुआ है यहां पर ।

अध्यक्ष महोदय : इस तरह से हर एक यहां पर बोलते चले आयेगे जो न डर है और दूसरे भी, तो किस तरह से काम चलेगा ।

डा० राम मनोहर लोहिया : फिर हम लोगों को निकाज दीजिये । खाली लीडर से लोक सभा चले । सिर्फ लीडर ही थोड़े सब कुछ किया करता है ।

Mr. Speaker: Shri S. M. Banerjee has referred to me also. I want to explain that the Finance Minister told me the facts that he had in his department. I was going abroad and I had what foreign exchange was given to me as a Member of Parliament. I said that I wanted to have a medical check-up. Therefore some increase of £ 10 or £ 12 was made. Now the reply of the Ministry is that because I did not protest and did not say that I wanted more, there was no occasion that they should have given me more. So the Finance Minister conveyed to me that it was my fault and if I had asked more I would have been given more.

Shri Hari Vishnu Kamath: If you had protested they would have given more?

Mr. Speaker: That is what the Finance Ministry said. I am only explaining it. I have no grouse or complaint in that matter.

ANNUAL REPORT OF SALAR JUNG
MUSEUM BOARD, HYDERABAD

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, I beg to lay on the Table a copy of the Annual Report of the Salar Jung Museum Board,

Hyderabad for the year 1964-65, along with the Audited Accounts. [Placed in Library. See No. LT-6085/66].

NOTIFICATIONS UNDER PERSONAL INJURIES (COMPENSATION INSURANCE) ACT AND ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance Act, 1963:

(i) The Personal Injuries (Compensation Insurance) Second Amendment Scheme, 1966 published in Notification No. SO 1120 in Gazette of India dated the 9th April, 1966.

(ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1966 published in Notification No. SO 1121 in Gazette of India dated the 9th April, 1966.

[Placed in Library. See No. LT-6088/66].

(2) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1964-65, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-6087/66].

12.49 hrs.

COMMITTEE ON PUBLIC
UNDERTAKINGS

TWENTY-EIGHTH AND TWENTY-NINTH
REPORT

Shri D. N. Tiwary (Gopalganj): I beg to present the following Reports

of the Committee on Public Undertakings:

- (i) Twenty-eighth Report on the Head Office of Hindustan Steel Limited, Ranchi;
- (ii) Twenty-ninth Report on the Durgapur Steel Plant of Hindustan Steel Ltd.

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12.50 hrs.

STATEMENT RE. POLICE FIRING
ON ADIVASIS IN PANCHMAHAL
DISTRICT OF GUJARAT

श्री बागड़ी (हिंगार) : इसके पहले मैं निवेदन करना चाहता हूँ कि नन्दा साहब जो बयान दें उसके ऊपर जिन जिन ने नोटिस दिये थे उनको सवाल करने की अनुमति दी जाये।

श्री स० मो० बतर्जा (कानपुर) : यह मेहरबानी करिए भाप।

डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय...

अध्यक्ष महोदय : मैं आपको उस स्टेटमेंट के बाबत भी मौका दे दूंगा।

Shri Ranga (Chittoor): I requested the Speaker already and may I now repeat my request that the Home Minister may be pleased to make a statement on the firing incident at Panchmahal in Gujarat.

Mr. Speaker: I was given to understand that there would be no questions.

The Minister of Home Affairs (Shri Nanda): Sir, as desired I am giving information about the incident in Shehera Village on April 17, 1966.

According to information furnished by the Government of Gujarat, a mob of about one thousand (1,000) persons comprising members of the Dharala

community and Kolis attempted to dacoity and arson in village Shehera of Panchmahal District at about 3 p.m. on Sunday, the 17th April, 1966. These persons were armed with bows and arrows and slings. The State authorities had prior information of the attempted dacoity and accordingly had despatched an armed police party to Shehera on 17th morning. When cane charges and tear-gas proved ineffective in dealing with the mob, firing was resorted to under orders of the Taluka Magistrate who was present on the spot. Three members of the mob who were injured as a result of the firing have been admitted into hospital; two other members are suspected to have been injured but were apparently taken away by their companions when they left after the firing. Twenty-two persons were injured at the hands of the mob including three police officers and seventeen police-men; injuries to two police officers appear to be serious. Fortunately there have been no deaths as a result of the firing or the clash. The District Magistrate and the District Superintendent of Police reached the spot immediately after the firing and brought the situation completely under control. The State Government have reported that this incident was not due to scarcity conditions or unemployment or demand for food but was motivated purely by the criminal intention of committing dacoity. In fact, the residents of Shehera who had earlier informed the authorities of the likelihood of an attempt at dacoity held a public meeting after the incident and expressed appreciation for the protection afforded to them. The State Government has ordered a magisterial inquiry whose report is awaited.

Shri Dinen Bhattacharya (Serampore): 1,000 dacoits?

अध्यक्ष महोदय : यह तो पहले फैसला हुआ था हाउस में कि कोई सवाल नहीं पूछेगा। (रिप्लाय) यह बातें नहीं हो सकती कि पहले तो मुझे कहा जाय